

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF EXPENDITURE  
RAJYA SABHA  
UNSTARRED QUESTION No. 2126**

TO BE ANSWERED ON TUESDAY, March 22, 2022/1 Chaitra, 1944 (Saka)

**Grant to Goa on the occasion of 60 years of liberation**

**2126. SHRI LUIZINHO JOAQUIM FALEIRO:**

Will the Minister of Finance be pleased to state:

- (a) whether the promise of ₹ 300 crores sanctioned by the Union Government for Goa on the occasion of 60 years of liberation has been given to the State;
- (b) the Budget head under which the said ₹ 300 crores was granted to Goa;
- (c) the details of guidelines which were given by the Union Government to the State Government of Goa for utilisation of the said ₹ 300 crores; and
- (d) the detailed breakup of expenditure of the said ₹300 crores, which was utilised for the 60 years of liberation?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a) to (d): Yes Sir. The Union Government has approved an amount of Rs.300.00 crore as Grant-in-Aid to the State of Goa for the 60<sup>th</sup> Anniversary of Liberation of Goa. Out of this, an amount of Rs.150.00 crore was released from Demand No. 40 'Grant-in-Aid to State Governments' on 01.10.2021. The grant has been released subject to the conditions mentioned in Annexure.

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**Conditions specified in the Sanction letter dated 01.10.2021 are as follows:**

- (i) The State Government of Goa will utilize the released funds for the '60 Anniversary of Liberation of Goa'.
- (ii) The funds released will be utilized by the State Government of Goa only for the purpose for which it is approved and is earmarked for the same.
- (iii) The State Government of Goa should ensure that there would be no duplication of the projects in any other scheme(s) of the Government of India.
- (iv) The State Government of Goa would provide additional amounts for completion of the projects/schemes, if required, from its own resources.
- (v) The amount will be passed on to the Departments/Institutions concerned in the current Financial Year.
- (vi) The State Government shall furnish the Utilization Certificate(s) in the prescribed format i.e. in Form No. 12-C of GFRs, 2017 supported with project/work-wise expenditure details to the NITI Aayog. The utilization certificate should also disclose whether the specified, quantified and qualitative target that should have been reached against the amount utilized, were in fact reached and if not, the reasons thereof.
- (vii) Provisions under GFRs, 2017 (Rules 230 and 239) as also Government of India directions issued from time to time in relation to grants-in-aid to States thereof need to be adhered.
- (viii) Necessary sanctions/approvals/compliances as required under the statutory or other regulatory regime as applicable would be obtained by the State Government of Goa and the authority (ies) concerned with project (s).
- (ix) NITI Aayog shall carry out monitoring and follow-up for an effective implementation of the projects.
- (x) The State Government and/or implementing agency shall put-in place a monitoring system to ensure that the project(s) achieve its scheduled milestone and envisaged outcomes.
- (xi) In case any duplication of projects is noticed, the State Government of Goa shall reimburse the project cost of the duplicated project to the Central Government alongwith interest as chargeable under GFRs, 2017.

**Further, the release of the remaining amount of Rs.150.00 crore will be examined on fulfilment of the following conditions recommended by NITI Aayog:**

- (i) Map the proposed projects to and Outcome - Output Monitoring Framework.
- (ii) Explore PPP participation to ensure long term sustainability of the developments especially in Operation and Maintenance of Assets.
- (iii) Map forward and backward linkages to ensure holistic development.
- (iv) Develop each project on an implementation mode based on fixed cost and time (PPPs/EPC modes instead of item rate, material, or labour contracts).
- (v) Ensure strict monitoring and latest construction practices to complete all projects in specified timeframe.
- (vi) Ensure extensive use of technology (Building Information Modelling Systems - BIMS, Geographic Information Systems - GIS, etc.) along with physical verification/ on-site visits of the officials to ensure quality of construction as well as O&M wherever possible.